

(c) and (f) IDR Act does not override SICA 1985. As reported to Parliament in the Annual Report of the Ministry of Industry for the year 1996-97, the policy of the Govt. of India is not to take over any sick units under the provisions of IDR Act.

#### **Indo-Myanmar Trade treaty**

\*400. SHRI W. ANGOU SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have monitored the Indo-Myanmar Trade treaty at Moreh, the border town, of Manipur;

(b) if so, the steps taken by Government for improving the present problems now in the area on Indian side; and

(c) whether Government have any proposals to make trade treaty in the border area with Myanmar and Bangladesh?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) Yes, Sir.

(b) Government of India have taken several steps for improving the Indo-Myanmar trade which include;

(i) Periodical review of Indo-Myanmar trade is being held at Government level talks. The last such review was done in October, 1998 at Yangon in Myanmar.

(ii) Myanmar Government have been requested to approve the draft of a Memorandum of Understanding proposed by India on inter-banking arrangements at Moreh-Tamu border point. It was also suggested by India during the Government level meeting in October, 1998, that pending inter-banking arrangements at Moreh-Tamu border point, demand drafts could be accepted for transactions upto US\$ 10,000 and Myanmar side had noted it for consideration. It was agreed that

for transactions above this amount, Letter of Credit would have to be opened.

(iii) The Exim Policy has exempted persons importing and exporting goods from/to Myanmar through the border from the requirement of having Importer-Exporter Code number provided the CIF value of single consignment does not exceed Rs. 25,000/-No. GR (Guaranteed Remittance) formalities are required to be completed for border trade transactions upto US\$ 1000.

(iv) The Tamu-Kalemyo road in Myanmar is being upgraded by Government of India to facilitate the promotion of border trade between the two countries.

(v) Myanmar Government have been requested to expedite the operationalisation of the second border point at Champai in India and Rhi in Myanmar. On the Indian side, a township is being developed at Zokhawthar near Champai in Mizoram.

(c) Indo-Myanmar Border Trade Agreement has already been signed on 21.1.1994.

Government of India and Government of Bangladesh have agreed to set up a Group of Experts of examine and make recommendations on all relevant aspects of opening of border trade between the two countries.

#### **WRITTEN ANSWERS TO UNSTARRED QUESTIONS**

##### **फर्जी निर्यातकों को दंड दिया जाना**

2946. प्रो. राम गोपाल यादव :

**श्री ईश दत्त यादव :**

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा 31 मार्च को घोषित की गई आयात निर्यात नीति में, फर्जी निर्यातकों को दंडित करने और सिर्फ कागजों में हो रहे निर्यात पर अंकुश लगाने के संदर्भ में दिए गए सुझावों को समहित किया गया है,